

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA- HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 27.05.2024 After Court -I Hearings**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	Company Petition/38/2023
<b>NAME OF THE COMPANY</b>	EVK Projects Pvt Ltd & 9 Others
<b>NAME OF THE PETITIONER(S)</b>	Sri Eadara Vamshi Krishna Chowdary & another
<b>NAME OF THE RESPONDENT(S)</b>	EVK Projects Pvt Ltd & 9 Others
<b>UNDER SECTION</b>	241

**ORDER**

**Present:** Ld. Counsel Mr. Juber Hussain for the Petitioner.

Vakalath has been filed by R2 to R5 and R6. No counters have been filed by any of the Respondents. R1, R3 and R4 despite being served have not filed their Vakalath. Hence, R1, R3, R4, R7 to R10 are to be treated as ex-parte. R2 to R5 and R6 to be file counters within next three weeks. **Matter is adjourned to 30.07.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**